

- (e) if so, the total period of concession that will be provided for both highways and roads; and
 (f) whether Rs.47,000 crores credit deals has been awarded by new Government to improve growth on national highways?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) National Highways Authority of India (NHA) recently signed concession agreements for five projects of total cost Rs. 5594.1 Crores, details of which are enclosed as Statement. (See below)

(b) to (c) Yes, Sir.

(d) No, Sir.

(e) Does not arise in view of (d) above.

(f) No, Sir. However, National Highways Authority of India (NHA) has undertaken formulation of Work Plan for 2009-10 which includes invitation of bids for various projects under NHDP on Public Private Partnership (PPP) basis, as per the following details:

S.No.	NHDP Phase	Number of Projects	Approximate Cost (in Rs. Crore)
1	II	7	10,347
2	III	23	21,298
3	V	7	10,006
4	VII	1	680
TOTAL :		38	42,331

Statement

Concession Agreement

Stretch	NH No.	Project cost (Rs. in crores)	Date of signing concession agreement	Concession period
Kishangarh-Beawar	8	795	18.05.2009	18 years
Gujarat/Maharashtra Boarder-Surat-Hazira Port	6	1509.1	18.05.2009	19 years
4 lane elevated road from Chennai Port to Maduravoyal	4	1345	18.05.2009	15 years
Pune-Solapur	9	1110	19.05.2009	21 years
MP/MH Boarder-Dhule Section	3	835	24.06.2009	18 years
TOTAL :		5594.1		

Implementation of National Highway Projects

544. SHRJ JESUDASU SEELAM:

DR. T. SUBBARAMI REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether focus on road transport and highways sector which had been lagging behind during five years of the previous Government has decided to speed up National Highways Development Programme and meet all deadlines;

(b) whether Ministry has identified 15000 kms. of road length under NHDP-IV;

(c) if so, whether Ministry has decided to appoint a regulator to oversee NHDP phases;

(d) whether regulator would examine all problems that are being faced in implementing NHDP projects in time; and

(e) if so, what concrete steps and measures Ministry is considering to take to implement highways projects seriously?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) It is the resolve of the Government to accelerate the implementation of National Highways Development Project.

(b) The Government has so far identified 64 stretches of highways, totalling 7915 kms. to be undertaken under National Highways Development Project (NHDP) Phase-IV.

(c) to (d) No, Sir.

(e) The Government has taken necessary steps to address constraints identified in the implementation of National Highways Development Programme (NHDP). The details of measures undertaken are enclosed at Statement.

Statement

Efforts of Government to expedite implementation of the projects

- a. The Contracts are regularly monitored at various levels such as by Supervision Consultant, Project Directors, Senior officers of NHAI. Progress reviews are also held at the level of Chairman, NHAI, Secretary, Department of Road Transport & Highways.
- b. State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest / pollution / environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.
- c. A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre - State issues such as land acquisition, utility shifting, environment approvals, clearance of ROBs.
- d. The total cost estimated at the time of preparing feasibility reports, and in 2006-07 have been revised upwards by 20% and 10% respectively and brought to the current level.
- e. The entire 40% of the Viability Gap Funding (VGF) to be made available during the construction phase itself.

- f. The procedure of issue of Land Acquisition notifications has been simplified. Earlier, all-the notification under NH Act were vetted by the Ministry of Law. Recently, an amendment has been made in the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.
- g. To expedite the construction of ROBs an officer of the Railways has been posted to NHAI to coordinate with Ministry of Railways. MOU has also been signed with M/s. IRCON for construction of some of the ROBs.
- h. Action has been taken against non performing contractors and they are not allowed to bid for future projects unless they improve the performance in existing contracts.

Toll tax collected on National Highways

545. SHRI SANJAY RAUT: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the amount of toll tax collected on National Highways during the last three years. State-wise and year-wise;
- (b) whether it is a fact that with more than 4561 Km. stretch of completed highways not under toll resulting in National Highways Authority of India (NHAI's) loss of revenue to the turn of Rs. 1550.74 crore during 2008-09;
- (c) if so, the details thereof and the details of steps taken or proposed to be taken in regard to loss of revenue;
- (d) whether some State Governments have requested for discontinuation of toll tax at some stretches passing through their States; and
- (e) if so, the details thereof and/Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) The details of the amount of toll collected on the national highways in last three years, state-wise and year-wise are given in Statement-I. (See below)

(b) to (c) 3476.31 kms length of National Highways has been completed partially in stretches and hence is not under tolling. The details of fully completed and partially completed sections as on 31.3.2009 are enclosed at Statement-II. (See below) Completion of tollable section in all respect including safety measures like lane marking, signages, guard rails etc. and issue of 'taking over' certificate is a pre-requisite for commencement of tolling of such section. The tolling has to commence within 30 days from the date of completion of tollable section or issue of takeover certificate, whichever is later.

- (d) No, Sir.
- (e) Does not arise.